

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.209  
**CP(IB)/318(AHM)2022**

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Harri Wind Farms

.....Applicant

V/s

Suzlon Gujarat Wind Park Limited

.....Respondent

**Order delivered on: 19/02/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**

**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Vijay Kumar, Adv. a.w Mr. Anish G. K. Adv.

For the Respondent : Mr. Navin Pahwa, Sr. Adv. a.w Ravi Pahwa, Adv.

**ORDER**

Heard Ld. Counsel for the applicant.

Ld. Sr. Counsel for the respondent sought time to argue the matter.

List for hearing on 27.02.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**